

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 869/96

Date of Decision: 11.4.2001

Dr. Rajeshwari Singh

Applicant.

Advocate for
Applicant.

Versus

Commandant, NDA, Khadagwasla, Pune
and others.

Respondent(s)

Shri R.K. Shetty.

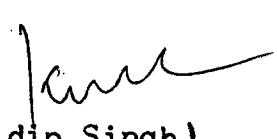
Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. Kuldip Singh, Member (J)

Hon'ble ~~Shri~~ Ms. Shanta Shastray, Member (A)

- (1) To be referred to the Reporter or not?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?
- (3) Library.


(Kuldip Singh)
Member (J)

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CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO: 869/96

Wednesday the 11th day of APRIL 2001

CORAM: Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Ms. Shanta Shastray, Member (A)

Dr. Rajeshwari Singh
W/o Dr. V.B. Deolia
R/o 1228 Dayanagar
Jabalpur, M.P.

... Applicant.

V/s

1. Commandant
NDA, Khadagwasla
Pune.
2. Dy. Commandant
NDA, Khadagwasla
Pune.
3. Principal
NDA, Khadagwasla,
Pune.
4. Registrar
NDA, Khadagwasla,
Pune.

... Respondents.

By Advocate Shri R.K. Shetty.

ORDER (ORAL)

(Per Shri Kuldip Singh, Member (J))

This case is listed for final hearing today,
but none appeared for the applicant. However we
have proceeded to hear the argument on merits under
Rule 15 of CAT Procedure Rules.

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2. The learned counsel for the respondents pointed out that the main relief sought by the applicant in the OA is that she should be re-instated in the employment and ^{to} allow her to continue to work till 31.5.1997. The learned counsel for the respondents further submits that the appointment for 11 months upto 31.5.1997 is the maximum period, with the right to the respondents to terminate her services at any time earlier to 31.5.1997. Hence the relief sought has become infructuous and the application be dismissed.

3. We have also gone through the records. We find that the applicant was appointed on temporary basis for 11 months upto 31.5.1997 by letter dated 24.6.1996. The interim relief sought for is to the effect that applicant be allowed to continue to work as a Lecturer till regular candidates are recruited / appointed. Hence, even on facts no case is made out by the applicant for retaining in service beyond 31.5.1997. The application has thus become infructuous. Accordingly the OA is dismissed as having become infructuous. No order as to costs.

Shanta 9-
(Ms. Shanta Shastry)

Member (A)

Kuldeep
(Kuldeep Singh)
Member (J)